THE MINISTER OF STATE IN THE MINISTRY OF AGRICUL-TURE/ कृषि मंत्रालय में राज्य मंत्री (SHRI ANNASAHEB P. SHINDE): (a) Yes, Sir

- (b) and (c) The main demands of the workers which lead to the strike were:—
  - (i) Departmentalisation of labour working at railway sidings at Calcutta, in the Pandua depot, in Jagannathghat group of depots in Calcutta, Central Warehousing Corporation/State Warehousing Corporation depots where labour has not yet been departmentalised and in the three depots in Bihar viz. Jamshedpur, Gaya and Mokameh;
  - (ii) Re-employment of about 700 workers alleged to have been retrenched by the storing agents and abolition of storing agency system,
  - (iii) Introduction of monthly wages for departmentalised workers
- (d) and (e). A negotiated settlement had been reached and the hunger strike was called off from the atternoon of 11th May, 1971.

LOCK OUT IN JAMSHEDPUR ENGINEER-ING CO.

1431 DR. K MATHEW KURIAN : SHRI SALIL KUMAR GAN-GULY :

> SHRI SASANKASEKHAR SANYAL:

Will the Minister of LABOUR AND REHABILITATION/श्रम और पुनर्वास मंत्री be pleased to state:

- (a) whether the attention of the Govcinment of India has been drawn to the lock-out of the Jamshedpur Engineering and Manufacturing Company (Jemco). Jamshedpur;
- (b) if so the reaction of Government thereto
- (c) whether Government have taken any steps to lift the lock-out; and
  - (d) if not the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND RE-HABILITATION/श्रम और पुनर्वास मंत्रा- लय में उप मंत्री (SHRI BALGOVIND VERMA): (a) to (d) The matter fall-within the jurisdiction of the State Government who have intimated that the lock-out was lifted from May 20, 1971.

## भविष्य निधि म्रधिनियम में संशोधन

- \*432. श्री सूरज प्रसाद : क्या श्रम और पुनर्वास मंत्री यह बताने की कृपा करेगे कि :
- (क) क्या सरकार भविष्य निधि अधि-नियम मे सशोधन करने का विचार रखती है;
- (ख) यदि हा, तो प्रस्तावित संशोधन के कब तक कर दिये जाने की सभावना है, और
- (ग) सरकारी कर्मचारियो को इसके क्या लाभ प्राप्त होगे ?

[AMENDMENT OF PROVIDENT FUND ACT

- 432 SHRI SURAJ PRASAD · Will the Minister of LABOUR AND RE-HABILITATION/श्रम और पुनर्वास मंत्री be pleased to state :
- (a) whether Government propose to amond the Provident Fund Act;
- (b) if so, by when the proposed amendment is likely to be affected; and
- (c) what benefits will Government employees derive from it?]

श्रम और पुनर्वास मंत्रालय में उप मंत्री (श्री बालगोविन्द वर्मा): (क) से (ग) अन्य बातो के साथ-साथ दड सम्बन्धी उप-वन्धो को और कठोर बनाने के लिए कर्म-चार्ग भविष्य निधि और परिवार पेंगन निधि अधिनियम, 1952 में सशोधन करने के कुछ प्रस्ताव विचाराधीन हे।

ा[THE DEPUTY MINISTER IN THE MINISTRY OF ABOUR AND REHABILITATION/ श्रम और पुनर्वास मंत्रालय में उप मंत्री (SHRI BAL-GOVIND VERMA): (a) to (c) Certain proposals for amendment of the

<sup>†[ ]</sup> English translation.